

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

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The Meeting No.11/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 01.09.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	DC(MSME)
4.	Shri Nand Lal, Consultant	DIPP
5.	Shri J.D. Giri, Vice President	AEPC
6.	Shri R.L.Meena, FTDO	DGFT

The agenda for meeting No.11/AM-17 dated 01.09.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below:

**MEETING NUMBER : 11/84-ALC3/2016 MEETING DATE : 01.09.2016**

**Case No.:**2/7/84-ALC3/2016 **Party Name:**PASHUPATI POLYTEX PVT. LTD. **Meet No/Date:**11/84-ALC3/2016 01.09.2016 **Status:**Deferred

HQ File :01/84/050/00091/AM17/ RLA File :61/24/040/00081/AM14/ Lic.No/Date:6110001156 06.03.2014 Defer Date:29.09.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the import item has not mentioned in the online agenda. NC decided to ask the firm to furnish the hard copy of the application. The case stands deferred for re-listing on 29.09.2016.

**Case No.:**28/9/84-ALC3/2016 **Party Name:**ADITYA BIRLA NUVO LIMITED., **Meet No/Date:**11/84-ALC3/2016 01.09.2016 **Status:**Deferred

HQ File :01/84/050/00157/AM17/ RLA File :02/24/040/00050/AM16/ Lic.No/Date:0210205929 26.06.2015 Defer Date:29.09.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers. NC decided to advise RA to check the per kg CIF value of Acrylic Top. The case stands deferred for re-listing on 29.09.2016.

**Case No.:**29/9/84-ALC3/2016 **Party Name:**ADITYA BIRLA NUVO LIMITED., **Meet No/Date:**11/84-ALC3/2016 01.09.2016 **Status:**Approved

HQ File :01/84/050/00158/AM17/ RLA File :02/24/040/00088/AM16/ Lic.No/Date:0210206048 06.08.2015

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

**Case No.:**18/23/84-ALC3/2015 **Party Name:**RAMKUMAR TEXTILE PVT. LTD. **Meet No/Date:**11/84-ALC3/2016 01.09.2016 **Status:**Deferred



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HQ File :01/84/050/00235/AM16/	RLA File :13/24/040/00023/AM16/	Lic.No/Date:1310047960 27.08.2015	Defer Date:29.09.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm to furnish the test report as they have not furnish in their reply dated 02.05.2016. The case stands deferred for re-listing on 29.09.2016.

<b>Case No.:</b> 4/3/84-ALC3/2016	<b>Party Name:</b> SUNNY INTERNATIONAL LTD.	<b>Meet No/Date:</b> 11/84-ALC3/2016 01.09.2016	<b>Status:</b> Deferred
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HQ File 5 :01/84/050/00006/AM17/	RLA File :33/24/040/00008/AM16/	Lic.No/Date:3310030257 13.10.2015	Defer Date:29.09.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued to the firm on 07.06.2016 to submit the sketch, measurement, CAD/CAM and manufacturing process in this case. The reply of the firm is not received so far. The case stands deferred for re-listing on 29.09.2016.

<b>Case No.:</b> 1/27/84-ALC3/2015	<b>Party Name:</b> S.K. EXPORTS	<b>Meet No/Date:</b> 11/84-ALC3/2016 01.09.2016	<b>Status:</b> Deferred
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HQ File 6 :01/84/050/00314/AM16/	RLA File :06/24/040/00032/AM16/	Lic.No/Date:0610038245 30.10.2015	Defer Date:29.09.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 04.05.2016 by this Directorate but reply is not received from the firm so far. The case stands deferred for re-listing on 29.09.2016.

<b>Case No.:</b> 2/25/84-ALC3/2015	<b>Party Name:</b> SACOS INDIGO PRIVATE LIMITED	<b>Meet No/Date:</b> 11/84-ALC3/2016 01.09.2016	<b>Status:</b> Deferred
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HQ File 7 :01/84/050/00283/AM16/	RLA File :56/24/040/00029/AM16/	Lic.No/Date:5610004753 20.11.2015	Defer Date:29.09.2016
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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the last reminder has been issued by Deptt. of C&PC on 11.07.2016 in this case. Reply is not received from the firm. NC decided to wait for their reply and defer the case for re-listing on 29.09.2016.

<b>Case No.:</b> 18/9/84-ALC3/2016	<b>Party Name:</b> BHARAT SILKS	<b>Meet No/Date:</b> 11/84-ALC3/2016 01.09.2016	<b>Status:</b> Deferred
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HQ File 8 :01/84/050/00147/AM17/	RLA File :07/24/040/00239/AM16/	Lic.No/Date:0710109091 26.11.2015	Defer Date:29.09.2016
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**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 29.09.2016.

<b>Case No.:</b> 4/1/84-ALC3/2016	<b>Party Name:</b> SUPERHOUSE LTD.,	<b>Meet No/Date:</b> 11/84-ALC3/2016 01.09.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00473/AM16/ RLA File :06/24/040/00039/AM16/ Lic.No/Date:0610038273 Defer 09.12.2015 Date:29.09.2016

**Decision :** The Committee considered the case as per agenda and observed that the letter has been issued to RA, Kanpur to furnish the hard copy of the application in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

**Case No.:**5/1/84-ALC3/2016 **Party Name:**CHOWDHARY OVERSEAS LIMITED **Meet No/Date:**11/84-ALC3/2016 01.09.2016 **Status:**Deferred

10 HQ File :01/84/050/00474/AM16/ RLA File :06/24/040/00041/AM16/ Lic.No/Date:0610038278 Defer 16.12.2015 Date:29.09.2016

**Decision:** The Committee considered the case as per agenda and observed that the letter has been issued to RA, Kanpur to furnish the hard copy of the application in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

**Case No.:**3/1/84-ALC3/2016 **Party Name:**CLASSIC BINDING INDUSTRIES **Meet No/Date:**11/84-ALC3/2016 01.09.2016 **Status:**Deferred

11 HQ File :01/84/050/00472/AM16/ RLA File :03/94/040/00890/AM16/ Lic.No/Date:0310802103 Defer 29.01.2016 Date:29.09.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application had sent to DIPP again on 07.06.2016 for their comments. NC decided to wait for their comments and defer the case for re-listing on 29.09.2016.

**Case No.:**5/7/84-ALC3/2016 **Party Name:**SHYAMALI EXPORT, **Meet No/Date:**11/84-ALC3/2016 01.09.2016 **Status:**Approved

HQ File :01/84/050/00094/AM17/ RLA File :04/24/040/00261/AM16/ Lic.No/Date:0410161682 03.03.2016

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as detailed below:-

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
12	1. Pouches made out of 100% Polyester pleated Satin Fabric size 14.5cm x 23 cm- GSM 115	156000 Number	1.	100% Polyester pleated Satin Fabric Polester Fabric GSM :115	0.12 Sq. Meter / per piece
			5.	2 mm polyester cord 100% polyester	01% wastage ( on net content of the export product)
	2. Pouches made out of 100% Polyester pleated Satin Fabric size 14.5cm x28.5 cm- GSM 115	204000 Number	2.	100% Polyester pleated Satin Fabric Polyester Fabric GSM 115	0.15 Sq. Meter /Per Piece
			6.	2 mm Polyester Cord 100% Polyester	01% wastage ( on net content of the export product)

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3.	Pouches made out of 100% Polyester pleated Satin Fabric size 23x33.5 cm-GSM 115	270000 Number	3.	100% Polyester pleated Satin Fabric Polyester Fabric GSM 115	0.25 Sq. Meter /Per Piece
			7.	2 mm Polyester Cord 100% Polyester	01% wastage ( on net content of the export product)
4.	Pouches made out of 100% Polyester pleated Satin Fabric size 25 x 38.50 cm - GSM 115	72000 Number	4.	100% Polyester pleated Satin Fabric Polyester Fabric GSM:115	0.30 Sq. Meter/ Per Piece
			8.	2 mm Polyester Cord 100% Polyester	01% wastage ( on net content of the export product)

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 42/5/84-ALC3/2016		<b>Party Name:</b> SECURITY PRODUCTS PVT. LTD.	<b>Meet No/Date:</b> 11/84-ALC3/2016 01.09.2016	<b>Status:</b> Deferred
HQ File 13 :01/84/050/00074/AM17/	RLA File :03/95/040/00949/AM16/	Lic.No/Date:0310803060 04.03.2016	Defer Date:29.09.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the reply has been received from the firm on 25.07.2016 as desired by DIPP. NC decided to deferred the case for re-listing on 29.09.2016.

<b>Case No.:</b> 8/3/84-ALC3/2016		<b>Party Name:</b> SURE SAFETY INDIA PVT LTD	<b>Meet No/Date:</b> 11/84-ALC3/2016 01.09.2016	<b>Status:</b> Deferred
HQ File 14 :01/84/050/00010/AM17/	RLA File :34/24/040/00316/AM16/	Lic.No/Date:3410041959 10.03.2016	Defer Date:29.09.2016	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the measurement chart, CAD and Manufacturing process of the product in this case. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

<b>Case No.:</b> 7/5/84-ALC3/2016		<b>Party Name:</b> SURE SAFETY INDIA PVT LTD	<b>Meet No/Date:</b> 11/84-ALC3/2016 01.09.2016	<b>Status:</b> Deferred
HQ File 15 :01/84/050/00039/AM17/	RLA File :34/24/040/00322/AM16/	Lic.No/Date:3410041960 10.03.2016	Defer Date:29.09.2016	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the measurement chart, CAD and Manufacturing process of the product. The reply is received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

<b>Case No.:</b> 11/5/84-ALC3/2016		<b>Party Name:</b> SURE SAFETY INDIA PVT LTD	<b>Meet No/Date:</b> 11/84-ALC3/2016	<b>Status:</b> Deferred
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01.09.2016

HQ File :01/84/050/00043/AM17/	RLA File :34/24/040/00320/AM16/	Lic.No/Date:3410041961 10.03.2016	Defer Date:29.09.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the measurement chart, CAD and Manufacturing process of the product in this case. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

<b>Case No.:</b> 6/3/84-ALC3/2016	<b>Party Name:</b> ARVIND LIMITED	<b>Meet No/Date:</b> 11/84-ALC3/2016 01.09.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00008/AM17/	RLA File :08/24/040/00437/AM16/	Lic.No/Date:0810137400 11.03.2016	Defer Date:29.09.2016
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17 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the manufacturing process with wastage at each stage with justification in this case. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

<b>Case No.:</b> 5/3/84-ALC3/2016	<b>Party Name:</b> ARVIND OG NONWOVENS PRIVATE LIMITED	<b>Meet No/Date:</b> 11/84-ALC3/2016 01.09.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00007/AM17/	RLA File :08/24/040/00434/AM16/	Lic.No/Date:0810137423 15.03.2016	Defer Date:29.09.2016
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18 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that reply has been received from the firm on 27.08.2016. NC decided to deferred the case for re-listing on 29.09.2016.

<b>Case No.:</b> 4/5/84-ALC3/2016	<b>Party Name:</b> POOJA INTERNATIONAL	<b>Meet No/Date:</b> 11/84-ALC3/2016 01.09.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00036/AM17/	RLA File :05/24/040/00617/AM16/	Lic.No/Date:0510397999 21.03.2016	Defer Date:29.09.2016
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19 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 30.06.2016 to furnish the manufacturing process with wastage at each stage with justification of the product in this case. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

<b>Case No.:</b> 5/5/84-ALC3/2016	<b>Party Name:</b> SIDDARTH KAPOOR	<b>Meet No/Date:</b> 11/84-ALC3/2016 01.09.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00037/AM17/	RLA File :02/24/040/00206/AM16/	Lic.No/Date:0210206564 22.03.2016	Defer Date:29.09.2016
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20 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the measurement chart alongwith the width of Fabric of the product in this case. The reply of the

firm is not received so far. NC decided to wait for their reply and deferred the case for re-listing on 29.09.2016.

<b>Case No.:16/5/84-ALC3/2016</b>	Party Name:SHAUN FILAMENTS,	Meet No/Date:11/84-ALC3/2016 01.09.2016	<b>Status:Deferred</b>
HQ File :01/84/050/00048/AM17/	RLA File :17/24/040/00133/AM16/	Lic.No/Date:1710006291 22.03.2016	Defer Date:29.09.2016

21

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to ask the firm to furnish the Manufacturing process, import quantity in export production alongwith stage wise wastage in this case. The case stands deferred for re-listing on 29.09.2016.

<b>Case No.:43/5/84-ALC3/2016</b>	Party Name:ALOK INDUSTRIES LIMITED.	Meet No/Date:11/84-ALC3/2016 01.09.2016	<b>Status:Deferred</b>
HQ File :01/84/050/00075/AM17/	RLA File :03/94/040/01068/AM16/	Lic.No/Date:0310803565 28.03.2016	Defer Date:29.09.2016

22

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 30.06.2016 to furnish the manufacturing process, percentagewise use for Modacrylic alongwith the wastage claimed at each stage of the product in this case. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

<b>Case No.:7/7/84-ALC3/2016</b>	Party Name:SP EXIMS	Meet No/Date:11/84-ALC3/2016 01.09.2016	<b>Status:Deferred</b>
HQ File :01/84/050/00096/AM17/	RLA File :04/24/040/00281/AM16/	Lic.No/Date:0410161763 31.03.2016	Defer Date:29.09.2016

23

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/43/2016-L AND H-DCMSME/176 dated 14.07.2016 :

1. Details of the items to be exported
2. Sample /Sketch of each item with marking
3. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage
4. CAD of each product with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

<b>Case No.:18/5/84-ALC3/2016</b>	Party Name:YUDHISHTHRA KAPUR EXPORTS PVT. LTD.,	Meet No/Date:11/84-ALC3/2016 01.09.2016	<b>Status:Approved</b>
HQ File :01/84/050/00050/AM17/	RLA File :05/24/040/00602/AM16/	Lic.No/Date:0510398115 01.04.2016	

24

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the

norms in respect of the Advance Authorisation issued in this case as applied for.  
GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 8/7/84-ALC3/2016	<b>Party Name:</b> SP EXIMS	<b>Meet No/Date:</b> 11/84-ALC3/2016 01.09.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00097/AM17/	RLA File :04/24/040/00282/AM16/	Lic.No/Date:0410161765 01.04.2016	Defer Date:29.09.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016 :

1. Details of the items to be exported
2. Sample /Sketch of each item with marking
3. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage
4. CAD of each product with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

<b>Case No.:</b> 6/7/84-ALC3/2016	<b>Party Name:</b> BEEKU EXPORTS	<b>Meet No/Date:</b> 11/84-ALC3/2016 01.09.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00095/AM17/	RLA File :04/24/040/00280/AM16/	Lic.No/Date:0410161789 06.04.2016	Defer Date:29.09.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm of 28.07.2016 to furnish the CAD, Measurement and Sketch of the product in this case. The reply is not received from the firm so far. NC decided to wait for their reply and deferred the case for re-listing on 29.09.2016.

<b>Case No.:</b> 17/5/84-ALC3/2016	<b>Party Name:</b> PINNACLE CLOTHING CO.,	<b>Meet No/Date:</b> 11/84-ALC3/2016 01.09.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00049/AM17/	RLA File :05/24/040/00011/AM17/	Lic.No/Date:0510398172 12.04.2016	Defer Date:29.09.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016 :

1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
3. Sketch of the garment with marking.
4. CAD of the garment with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

Case No.:3/9/84-ALC3/2016 Party Name:PINNACLE CLOTHING CO., Meet No/Date:11/84-ALC3/2016 01.09.2016 Status:Deferred

28 HQ File :01/84/050/00132/AM17/ RLA File :05/24/040/00010/AM17/ Lic.No/Date:0510398171 12.04.2016 Defer Date:29.09.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued on 29.08.2016 to the firm to furnish the CAD and Measurement of the product in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

Case No.:4/7/84-ALC3/2016 Party Name:K H EXPORTS INDIA PRIVATE LIMITED, Meet No/Date:11/84-ALC3/2016 01.09.2016 Status:Approved

HQ File :01/84/050/00093/AM17/ RLA File :04/24/040/00006/AM17/ Lic.No/Date:0410161 804 15.04.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/19/2016 –TWS dated 31.08.2016 as detailed below :

S.No.	Export Product		Export Quantity		Import item	Quantity allowed
1.	COW LEATHER BELTS		177473 Nos	4.	BUCKLE (METAL FITTINGS)	Net to Net (Numbers)
	Style	Qty(In Nos_				
	55168	2543				
	55179	2744				
	55229	1559		5.	BEMIS TPU ADHESIVE FILM (ADHESIVE )	9719.04 SQMTR
	55230	521				
	64079	1881		6.	1MM BONDED LEATHER –CHAMAR CHARME(LEATHER BOARD)	5582.74 SQMTR
	64083	1704				
	64089	1801				
	64099	2560		7.	1.5 MM BOBNDDED LEATHER CHAMAR CHARME (LEATHER BOARD	4749.49 SQMTR
	64772	639				
	64773	1910				
	64890	989				
	F55157	5055		8.	0.6MM x 58INCH COL LAKE GREEN NON WOVEN LINING W/O ADHESIVE (NON WOVEN LINING MATERIAL)	3065.65 YARDS
	F55158	53975				
	F64824	20405				
	F64826	23763				
	F64827	716				
	F64840	9248				
	F6482	8364				
	F65185	13577		9.	LEATHER AUXILIARY (POLISHES/EDGE STAIN)	1742.24 KGS
	F65186	13261				
	F65243	3243		10.	WATER BASED ADHESIVE (ADHESIVE)	196.14 KGS
	F65245	5423				
	64085	1051		11.	RESIN NAN PAO BWA-316 CH BAOWEILNG BRAND (ADHESIVE)	1777.75 KGS
	64098	541				
	Total	177473				

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					12.	DA550 PRIMER (PRIMER)	1372.49 KGS	
					13.	6 GM SILICA GEL (PACKING MATERIAL)	As per Packing Policy	
					14.	PRINTED POLY BAGS POLYETHYLENE (PACKING MATERIAL)	As per Packing Policy	
					15.	PACKING GIFT BOX (PACKING MATERIAL)	As per Packing Policy	
2.	Cow Leather Belts Combination with PVC Materials			Export quantity	1.	OUTER LINING 12 CM (PRINTED PVC 1.25 MM WITH TOP COATING 600D CANVAS WIDTH- 54")	7789.25 MTRS	
	Style	Qty (In Nos.)						
	64077	4339		131101 Nos	2	OUTER LINING (45.7CM SIG CAMO ORIG PEBBLE EMB PVC 600D CANVAS WIDTH 54 INCHES)	40.26 MTRS	
	64084	1623			3	OUTER LINING (10.6CM SIG C LUXE PEBBLE EMBOSS NO SCRIP 50/50 TC BLEND PLAIN WEAVE-WIDTH-54 INCHES)	402.19 MTRS	
	F56160	600			4	BUCKLE (METAL FITTINGS)	Net to Net (NUMBERS)	
	F64825	48758			5	BEMIS TPU ADHESIVE FILM(ADHESIVE) Width 54"	10145.52 MTRS	
	F64828	40784			7	1.5 MM BONDED LEATHER CHAMAR CHARME (LEATHER BOARD)	32.70 SQMTR	
	F64839	20559			7	1.5MM BONDED LEATHER CHAMAR CHARME (LEATHER BOARD)	7677.96 SQMTR	
	F65242	12952			9.	LEATHER AUXILIARY (POLISHES / EDGE STAIN)	1285.45 KGS	
	64087	1486			10	WATER BASES ADHESIVE (ADHESIVE)	65.09 KGS	
	Total	131101			11.	RESIN NAN PAO BWA- 316CH BAOWEILING BRAND (ADHESIVE)	77.73 KGS	
					12.	DA550 PRIMER (PRIMER)	1008.64 KGS	
					13.	6 GM SILICA GEL (PACKING MATERIAL)	As per Packing Policy	

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					(NUMBERS)	
				14.	PRINTED POLY BAGS POLYETHYLENE (PACKING MATERIAL)	As per Packing Policy (NUMBERS)
				15.	PACKING GIFT BOX (PACKING MATERIAL)	As per Packing Policy (NUMBERS)

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:33/5/84- ALC3/2016	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
HQ File :01/84/050/00065/AM17/	RLA File :34/24/040/00010/AM17/	Lic.No/Date:3410042083 19.04.2016	Defer Date:29.09.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the measurement chart, CAD and Manufacturing process of the product in this case. The reply of the firm is not received so far. The case stands deferred for re-listing on 29.09.2016.

Case No.:1/5/84-ALC3/2016	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
HQ File :01/84/050/00033/AM17/	RLA File :03/95/040/00905/AM16/	Lic.No/Date:0310804041 20.04.2016	Defer Date:29.09.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 29.09.2016.

Case No.:35/5/84- ALC3/2016	Party Name:CITIZEN TECHNICAL TEXTILES PRIVATE LIMITED.	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
HQ File :01/84/050/00067/AM17/	RLA File :52/24/040/00003/AM17/	Lic.No/Date:5210041867 21.04.2016	Defer Date:29.09.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 01.08.2016 to furnish the Manufacturing produces and wastage at each stage of the product in this case. The reply of the firm is not received so far. NC decided to wait for their reply and deferred the case for re-listing on 29.09.2016.

Case No.:1/3/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
HQ File :01/84/050/00003/AM17/	RLA File :08/24/040/00030/AM17/	Lic.No/Date:0810137775 27.04.2016	Defer Date:29.09.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016 :

1. Measurement of export item provided by the buyer, indicating export order Number, style

number etc.

2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
3. Sketch of the garment with marking.
4. CAD of the garment with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

<b>Case No.:</b> 2/3/84-ALC3/2016	<b>Party Name:</b> ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	<b>Meet No/Date:</b> 11/84- ALC3/2016 01.09.2016	<b>Status:</b> Deferred
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<b>HQ File</b> :01/84/050/00004/AM17/	<b>RLA File</b> :08/24/040/00033/AM17/	<b>Lic.No/Date:</b> 0810137776 27.04.2016	<b>Defer</b> Date:29.09.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016 :

1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
3. Sketch of the garment with marking.
4. CAD of the garment with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

<b>Case No.:</b> 21/5/84- ALC3/2016	<b>Party Name:</b> RADNIK EXPORTS	<b>Meet No/Date:</b> 11/84- ALC3/2016 01.09.2016	<b>Status:</b> Approved
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<b>HQ File</b> :01/84/050/00053/AM17/	<b>RLA File</b> :05/24/040/00048/AM17/	<b>Lic.No/Date:</b> 0510398349 02.05.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 32/5/84- ALC3/2016	<b>Party Name:</b> RADNIK EXPORTS	<b>Meet No/Date:</b> 11/84- ALC3/2016 01.09.2016	<b>Status:</b> Approved
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<b>HQ File</b> :01/84/050/00064/AM17/	<b>RLA File</b> :05/24/040/00047/AM17/	<b>Lic.No/Date:</b> 0510398348 02.05.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:36/5/84-ALC3/2016	Party Name:CITIZEN TECHNICAL TEXTILES PRIVATE LIMITED.	Meet No/Date:11/84-ALC3/2016 01.09.2016	Status:Deferred
HQ File 37 :01/84/050/00068/AM17/	RLA File :52/24/040/00008/AM17/	Lic.No/Date:5210041879 04.05.2016	Defer Date:29.09.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been sent to TC, Noida again for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 29.09.2016.

Case No.:40/5/84-ALC3/2016	Party Name:S.K. EXPORTS	Meet No/Date:11/84-ALC3/2016 01.09.2016	Status:Approved
HQ File :01/84/050/00072/AM17/	RLA File :06/24/040/00008/AM17/	Lic.No/Date:0610038379 05.05.2016	

38 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of Adv Authorisation issued in this case on repeat basis as decided by NC in its meeting No. 36/84 dated 08.01.2015 in respect of Adv Authorisation No. 0610037886 dated 25.08.2014.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/9/84-ALC3/2016	Party Name:SRF LIMITED	Meet No/Date:11/84-ALC3/2016 01.09.2016	Status:Approved
HQ File :01/84/050/00133/AM17/	RLA File :04/24/040/00013/AM17/	Lic.No/Date:0410161921 11.05.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/310/16 -TSW dated 08.09.2016 as detailed below :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
39 1.	Dipped Polyester Tyre Cord fabric	1,50,000 Kgs	Polyester Chips (For industrial yarn)	1,57,500 Kgs
			Olbo Plast Nylon Cotton Weft	457.5 Kgs
			V.P Latex	9750 Kgs
			Spin finish oil	1350 Kgs
			Gril bond	750 Kgs

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:2/5/84-ALC3/2016	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:11/84-ALC3/2016 01.09.2016	Status:Deferred
HQ File :01/84/050/00034/AM17/	RLA File :07/24/040/00056/AM17/	Lic.No/Date:0710109837 19.05.2016	Defer Date:29.09.2016

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**Decision:** The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for re-listing on 29.09.2016.

41	Case No.:3/5/84-ALC3/2016	Party Name:WILLIAM GOODACRE & SONS INDIA PVT. LTD.,	Meet No/Date:11/84-ALC3/2016 01.09.2016	Status:Deferred
	HQ File :01/84/050/00035/AM17/	RLA File :10/24/040/00010/AM17/	Lic.No/Date:1010059491 27.05.2016	Defer Date:29.09.2016

**Decision:** Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Cochin. The case stands deferred for re-listing on 29.09.2016.

42	Case No.:17/9/84-ALC3/2016	Party Name:MODERN APPARELS	Meet No/Date:11/84-ALC3/2016 01.09.2016	Status:Deferred
	HQ File :01/84/050/00146/AM17/	RLA File :03/95/040/00080/AM17/	Lic.No/Date:0310804996 27.05.2016	Defer Date:29.09.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 29.09.2016.

43	Case No.:16/9/84-ALC3/2016	Party Name:MTV EXPORTS	Meet No/Date:11/84-ALC3/2016 01.09.2016	Status:Deferred
	HQ File :01/84/050/00145/AM17/	RLA File :03/95/040/00170/AM17/	Lic.No/Date:0310805119 01.06.2016	Defer Date:29.09.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 29.09.2016.

44	Case No.:20/9/84-ALC3/2016	Party Name:SAVITRIDEVI POLYFABRICS INDIA PVT LTD	Meet No/Date:11/84-ALC3/2016 01.09.2016	Status:Deferred
	HQ File :01/84/050/00149/AM17/	RLA File :09/24/040/00750/AM16/	Lic.No/Date:0910063729 02.06.2016	Defer Date:29.09.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to send the application to DIPP for their comments as the matter relates to them. The case stands deferred for re-listing on 29.09.2016.

45	Case No.:24/9/84-ALC3/2016	Party Name:A.M.VINYL PVT.LTD.,	Meet No/Date:11/84-ALC3/2016 01.09.2016	Status:Deferred
	HQ File :01/84/050/00153/AM17/	RLA File :05/23/040/00106/AM17/	Lic.No/Date:0510398728 03.06.2016	Defer Date:29.09.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for

their comments. The case stands deferred for re-listing on 29.09.2016.

46	<b>Case No.:</b> 27/9/84-ALC3/2016	<b>Party Name:</b> PINNACLE CLOTHING CO.,	<b>Meet No/Date:</b> 11/84-ALC3/2016 01.09.2016	<b>Status:</b> Deferred
	HQ File :01/84/050/00156/AM17/	RLA File :05/24/040/00104/AM17/	Lic.No/Date:0510398719 03.06.2016	Defer Date:29.09.2016
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued to the firm on 29.08.2016 to furnish the CAD, measurement chart alongwith sample of the product in this case. The reply of the firm is not received so far. The case stands deferred for re-listing on 29.09.2016.				

47	<b>Case No.:</b> 38/9/84-ALC3/2016	<b>Party Name:</b> PINNACLE CLOTHING CO.,	<b>Meet No/Date:</b> 11/84-ALC3/2016 01.09.2016	<b>Status:</b> Deferred
	HQ File :01/84/050/00167/AM17/	RLA File :05/24/040/00103/AM17/	Lic.No/Date:0510398718 03.06.2016	Defer Date:29.09.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued to the firm on 29.08.2016 to furnish the CAD, measurement chart alongwith sample of the product in this case. The reply of the firm is not received so far. The case stands deferred for re-listing on 29.09.2016.				

48	<b>Case No.:</b> 1/11/84-ALC3/2016	<b>Party Name:</b> SATHE SYNTHETICS(PROP.RAKESH FUELS PVT.LTD.)	<b>Meet No/Date:</b> 11/84-ALC3/2016 01.09.2016	<b>Status:</b> Deferred
	HQ File :01/84/050/00186/AM17/	RLA File :05/24/040/00107/AM17/	Lic.No/Date:0510398717 03.06.2016	Defer Date:29.09.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to send the application to DIPP for their comments as the matter relates to them. The case stands deferred for re-listing on 29.09.2016.				

49	<b>Case No.:</b> 11/9/84-ALC3/2016	<b>Party Name:</b> AERO FIBRE PRIVATE LIMITED	<b>Meet No/Date:</b> 11/84-ALC3/2016 01.09.2016	<b>Status:</b> Deferred
	HQ File :01/84/050/00140/AM17/	RLA File :03/94/040/00176/AM17/	Lic.No/Date:0310805368 10.06.2016	Defer Date:29.09.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 29.09.2016.				

50	<b>Case No.:</b> 12/9/84-ALC3/2016	<b>Party Name:</b> SAATI KUSUMGAR INDIA PVT. LTD.	<b>Meet No/Date:</b> 11/84-ALC3/2016 01.09.2016	<b>Status:</b> Deferred
	HQ File :01/84/050/00141/AM17/	RLA File :03/95/040/00212/AM17/	Lic.No/Date:0310805560 16.06.2016	Defer Date:29.09.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 through email to furnish the				

manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

<b>Case No.:</b> 14/9/84- ALC3/2016	<b>Party Name:</b> SAATI KUSUMGAR INDIA PVT. LTD.	<b>Meet No/Date:</b> 11/84- ALC3/2016 01.09.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00143/AM17/	RLA File :03/95/040/00211/AM17/	Lic.No/Date:0310805559 16.06.2016	Defer Date:29.09.2016

51 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 through email to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

<b>Case No.:</b> 10/9/84- ALC3/2016	<b>Party Name:</b> CLASSIC BINDING INDUSTRIES	<b>Meet No/Date:</b> 11/84- ALC3/2016 01.09.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00139/AM17/	RLA File :03/94/040/00231/AM17/	Lic.No/Date:0310805612 20.06.2016	Defer Date:29.09.2016

52 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to send the application to DIPP as the matter is relates to them. The case stands deferred for re-listing on 29.09.2016.

<b>Case No.:</b> 13/9/84- ALC3/2016	<b>Party Name:</b> SECURITY PRODUCTS PVT. LTD.	<b>Meet No/Date:</b> 11/84- ALC3/2016 01.09.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00142/AM17/	RLA File :03/95/040/00229/AM17/	Lic.No/Date:0310805629 21.06.2016	Defer Date:29.09.2016

53 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 29.09.2016.

<b>Case No.:</b> 45/9/84- ALC3/2016	<b>Party Name:</b> ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	<b>Meet No/Date:</b> 11/84- ALC3/2016 01.09.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00174/AM17/	RLA File :08/24/040/00122/AM17/	Lic.No/Date:0810138208 24.06.2016	Defer Date:29.09.2016

54 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 through email to furnish the CAD, Measurement Chart, and Sketch of the product in this case. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

<b>Case No.:</b> 15/9/84- ALC3/2016	<b>Party Name:</b> SUPREME NONWOVEN INDUSTRIES PVT LTD	<b>Meet No/Date:</b> 11/84- ALC3/2016 01.09.2016	<b>Status:</b> Deferred
HQ File	RLA File	Lic.No/Date:0310805741	Defer

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:01/84/050/00144/AM17/ :03/95/040/00250/AM17/ 28.06.2016 Date:29.09.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 through email to give the justification for higher wastage claimed alongwith the manufacturing process at each stage in this case. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

Case No.:22/9/84- ALC3/2016	Party Name:GENEROUS PRODUCTS	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
HQ File 56 :01/84/050/00151/AM17/	RLA File :05/23/040/00170/AM17/	Lic.No/Date:0510398965 01.07.2016	Defer Date:29.09.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 29.09.2016.

Case No.:46/9/84- ALC3/2016	Party Name:CHELSEA MILLS LLP	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
HQ File 57 :01/84/050/00175/AM17/	RLA File :05/23/040/00171/AM17/	Lic.No/Date:0510398982 04.07.2016	Defer Date:29.09.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 29.09.2016.

Case No.:19/9/84- ALC3/2016	Party Name:WHITE FIELDS APPAREL,	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
HQ File 58 :01/84/050/00148/AM17/	RLA File :32/24/040/00010/AM17/	Lic.No/Date:3210077926 05.07.2016	Defer Date:29.09.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 29.09.2016.

Case No.:25/9/84- ALC3/2016	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
HQ File 59 :01/84/050/00154/AM17/	RLA File :05/24/040/00150/AM17/	Lic.No/Date:0510398993 05.07.2016	Defer Date:29.09.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 29.09.2016.

Case No.:33/9/84- ALC3/2016	Party Name:GAURAV INTERNATIONAL	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Approved
HQ File 60 :01/84/050/00162/AM17/	RLA File :05/23/040/00181/AM17/	Lic.No/Date:0510398997 05.07.2016	





**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:9/9/84-ALC3/2016	Party Name:AKR TEXTILE,	Meet No/Date:11/84-ALC3/2016 01.09.2016	Status:Approved
HQ File :01/84/050/00138/AM17/	RLA File :32/24/040/00011/AM17/	Lic.No/Date:3210077928 12.07.2016	

61 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:44/9/84-ALC3/2016	Party Name:SUDARSHAN JEANS PRIVATE LIMITED	Meet No/Date:11/84-ALC3/2016 01.09.2016	Status:Deferred
HQ File :01/84/050/00173/AM17/	RLA File :31/83/040/00033/AM17/	Lic.No/Date:3110066243 12.07.2016	Defer Date:29.09.2016

62 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the manufacturing process, flow chart with stage wise wastage in this case. The case stands defer for re-listing on 29.09.2016.

Case No.:1/9/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:11/84-ALC3/2016 01.09.2016	Status:Deferred
HQ File :01/84/050/00130/AM17/	RLA File :05/24/040/00173/AM17/	Lic.No/Date:0510399118 18.07.2016	Defer Date:29.09.2016

63 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 to furnish the CAD, measurement chart alongwith sample of the product in this case. Reply is not received from the firm. NC decided to wait for their reply. The case stands defer for re-listing on 29.09.2016.

Case No.:2/9/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:11/84-ALC3/2016 01.09.2016	Status:Deferred
HQ File :01/84/050/00131/AM17/	RLA File :05/24/040/00174/AM17/	Lic.No/Date:0510399119 18.07.2016	Defer Date:29.09.2016

64 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 to furnish the CAD, measurement chart alongwith sample of the product in this case. Reply is not received from the firm. NC decided to wait for their reply. The case stands defer for re-listing on 29.09.2016.

Case No.:47/9/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:11/84-ALC3/2016	Status:Deferred
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		01.09.2016	
HQ File :01/84/050/00176/AM17/	RLA File :05/24/040/00185/AM17/	Lic.No/Date:0510399210 25.07.2016	Defer Date:29.09.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 to furnish the CAD, measurement chart alongwith sample of the product in this case. Reply is not received from the firm. NC decided to wait for their reply. The case stands defer for re-listing on 29.09.2016.

<b>Case No.:</b> 2/11/84- ALC3/2016	<b>Party Name:</b> PINNACLE CLOTHING CO.,	<b>Meet No/Date:</b> 11/84- ALC3/2016 01.09.2016	<b>Status:</b> Deferred
66 HQ File :01/84/050/00187/AM17/	RLA File :05/24/040/00244/AM17/	Lic.No/Date:0510399501 19.08.2016	Defer Date:29.09.2016

**Decision :** The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for re-listing on 29.09.2016.

<b>Case No.:</b> 3/11/84- ALC3/2016	<b>Party Name:</b> PINNACLE CLOTHING CO.,	<b>Meet No/Date:</b> 11/84- ALC3/2016 01.09.2016	<b>Status:</b> Deferred
67 HQ File :01/84/050/00188/AM17/	RLA File :05/24/040/00246/AM17/	Lic.No/Date:0510399502 19.08.2016	Defer Date:29.09.2016

**Decision :** The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for re-listing on 29.09.2016.

<b>Case No.:</b> 4/11/84- ALC3/2016	<b>Party Name:</b> PINNACLE CLOTHING CO.,	<b>Meet No/Date:</b> 11/84- ALC3/2016 01.09.2016	<b>Status:</b> Deferred
68 HQ File :01/84/050/00189/AM17/	RLA File :05/24/040/00245/AM17/	Lic.No/Date:0510399503 19.08.2016	Defer Date:29.09.2016

**Decision :** The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for re-listing on 29.09.2016.

<b>Case No.:</b> 5/11/84- ALC3/2016	<b>Party Name:</b> ADITYA BIRLA NUVO LIMITED	<b>Meet No/Date:</b> 11/84- ALC3/2016 01.09.2016	<b>Status:</b> Deferred
69 HQ File :01/84/050/00190/AM17/	RLA File :02/24/040/00100/AM17/	Lic.No/Date:0210206935 26.08.2016	Defer Date:29.09.2016

**Decision :** The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kolkata. The case stands deferred for re-listing on 29.09.2016.

<b>Case No.:</b> 6/11/84- ALC3/2016	<b>Party Name:</b> ADITYA BIRLA NUVO LIMITED	<b>Meet No/Date:</b> 11/84- ALC3/2016 01.09.2016	<b>Status:</b> Deferred
70 HQ File :01/84/050/00191/AM17/	RLA File :02/24/040/00101/AM17/	Lic.No/Date:0210206936 26.08.2016	Defer Date:29.09.2016

**Decision :** The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kolkata. The case stands deferred for re-listing on 29.09.2016.

### Manual cases

(71)

Case No.145	M/s. Richa Global Exports Pvt. Ltd.
NC Meeting No. 11/AM-17 dt 01.09.2016	File No. 01/84/171/56/AM-17/DES-V
RA. F.No. 05/27/040/00138/AM16	
Request for consider to grant redemption in respect of Adv. Authorisation No.0510394852 dated 09.07.2015.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 13.06.2016 for grant redemption in respect of Adv. Authorisation No.0510394852 dated 09.07.2015 as they received a letter from CLA for paying duty for excess import. NC decided to ask the firm to furnish the full details of the case.	

(72)

Case No.146	M/s. Richa Global Exports Pvt. Ltd.					
NC Meeting No. 11/AM-17 dt 01.09.2016	File No. 01/84/050/00197/AM-16/DES-V					
RA. F.No. 05/24/040/00261/AM16						
Re-fixation of norms in respect of Advance Authorisation No. 0510395467 dated 28.08.2015						
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 16.05.2016 for enhancement in quantity of input SI.No 1 from 0.235 gms to 0.292 in respect of Advance Authorisation No. 0510395467 dated 28.08.2015 which was decided by NC in its meeting No. 22/84 dated 29.10.2015. Accordingly, the committee agreed to the request of the firm and re-fix the norms in respect of above said Advance Authorisation. The detailed as under:						
S.No.	Export Product	Export Quantity		Import item	Quantity allowed earlier	Quantity allowed now
1.	Ladies dress made of 52% cotton 46% Polyester 2% spnadex yarn dyed knitted fabric GSM-240(+/-10%) with 54% polyester 43% cotton 3% spandex yarn dyed knitted fabric 250(+/-10%) (style:386685-394176-394177)	11650 Number	1.	52% cotton 46% Polyester 2% spandex yarn dyed knitted fabric GSM- 240(+/-10%)	0.235 gms./Pc	0.292 gms/PC
			2.	54% polyester 43% cotton 3% spandex yarn dyed knitted fabric 250(+/-10%)	0.129 gms./Pc.	0.129 gms./Pc.
GSM should be match both in import and export.						
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.						

*[Signature]*

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19

*[Signature]*

(73)

Case No. 147	M/s. Orient Craft Ltd.
NC Meeting No. 11/AM-17 dt 01.09.2016	File No.01/84/171/129/AM-17 /DES-V
RA. F.No. 05/27/039/00021/AM15	
Fixation of norms for export product Ladies Romper made out of 100% Tencil yarn dyed Woven Fabric, GSM 193(+/- 10%), and Style No. B6693-549 in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(74)

Case No. 148	M/s. Orient Craft Ltd.
NC Meeting No. 11/AM-17 dt 01.09.2016	File No.01/84/171/128/AM-17 /DES-V
RA. F.No. 05/27/039/00021/AM15	
Fixation of norms for export product Ladies Blouse made out of 100% Polyester Woven Fabric, GSM 165 (+/-10%), Style No. 224-16C42569 in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(75)

Case No. 149	M/s. Orient Craft Ltd.
NC Meeting No. 11/AM-17 dt 01.09.2016	File No.01/84/171/130/AM-17 /DES-V
RA. F.No. 05/27/039/00021/AM15	
Fixation of norms for export product Ladies Shirt (Full Sleeve) made out of 100% Rayon yarn dyed woven fabric, GSM 136 (+/-10%), Style No. CN349290MI/ CN350357MI in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(76)

Case No.150	M/s. Modern Apparels
NC Meeting No. 11/AM-17 dt 01.09.2016	File No. 01/84/050/00130/AM-12/DES-V File No. 01/84/050/00238/AM-12/DES-V File No. 01/84/050/00318/AM-12/DES-V
RA. F.No. 03/95/040/00161/AM12 RA. F.No. 03/95/040/00517/AM12 RA. F.No. 03/95/040/00161/AM12	
Request for fixation of norms in respect of Adv. Authorisation Nos. 0310657811 dated 04.10.2011, 0310672356 dated 22.12.2011 and 0310634031 dated 01.06.2011	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to furnish the Measure Chart,	

CAD, Sketch or Sample and deferred for re-listing on 29.09.2016.

(77)

Case No. 151	M/s. Bharat Silks
NC Meeting No. 11/AM-17 dt 01.09.2016	File No.01/84/050/393/AM-14 /DES-V
RA. F.No. 07/24/040/00430/AM14	
Fixation of norms in respect of Advance Authorization No. 0710102173 dated 14.02.2014	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply has been received from the firm on 29.07.2016. NC decided to send the same to DC(MSME) for their comments and deferred for re-listing on 29.09.2016.	

78)

Case No.152	M/s. Yarnz Exports (P) Ltd
NC Meeting No. 11/AM-17 dt 01.09.2016	File No.01/84/050/00109/AM-16/DES-V
RA. F.No. 05/24/040/00107/AM16	
Fixation of norms in respect of Advance Authorization No. 0510394628 dated 18.06.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply alongwith sample has been received from the firm. NC decided to ask the firm to appear PH before NC to explain their case as the item is Nobel item and deferred the case for re-listing on 29.09.2016.	

(79)

Case No.153	M/s. eShakti .com Pvt. Ltd.
NC Meeting No. 11/AM-17 dt 01.09.2016	File No.01/60/162/005/AM17/PRC
RA. F.No. 05/27/040/00138/AM16	
Request for waiver of procedural requirement as per HBP	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that PRC Section has transferred the file for comments of NC –V section on the basis of decision of PRC in its meeting No.2/AM17 dated 22.04.2016, in respect of Adv. Authorisation No. 0410129565 dated 11.09.2009 of M/s. eShakti .com Pvt. Ltd. Since the subject matter does not pertain to Norms Committee the RA concerned has to decide the case. Accordingly, Committee decided to advise the RA concerned to take appropriate action in the matter.	

(80)

Case No.154	M/s. Shankar Packagings
NC Meeting No. 11/AM-17 dt 01.09.2016	File No. 01/84/050/00147/AM-16/DES-V
RA. F.No. 03/95/040/00174/AM16	
Fixation of norms in respect of Advance Authorization No. 0310797017 dated 02.07.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that reply of the firm has been received on 26.07.2016 as desired by Deptt. of C&PC issued on 11.06.2016 to furnish the deficiency letter issued on 04.04.2016. NC decided to defer the case on 29.09.2016.	

(81)

Case No.155	M/s. Anand Merchandising Corporation
NC Meeting No. 11/AM-17 dt 01.09.2016	File No. 01/84/171/200/AM-16/DES-V
RA. F.No. 05/25/039/004/AM16	

Fixation of norms for export product Sleeveless Top- J-340 (Textile Group) in respect of Annual Advance Authorization No. 0510394464 dated 08.06.2015.

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 18.07.2016 for fixation of norms for export product Sleeveless Top (Textile Group) in respect of Annual Advance Authorization No. 0510394464 dated 08.06.2015. Accordingly, Committee allowed 1.60 Sqm input for per piece of export product Sleeveless Ladies Top (other outer Garment) taking cue from SION J-295 and J-275. Since it is Annual Advance Authorisation for remaining export items i.e. Ladies Shirt, Ladies Trouser, Ladies Dress and Ladies Blouse inputs are allowed as per SION J-271, J-275, J-288 and J-290 respectively in respect of Annual Adv. Authorisation issued in this case. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

(82)

Case No.156	M/s. Maya Exports Corporation
NC Meeting No. 11/AM-17 dt 01.09.2016	File No. 01/84/050/086/AM-17/DES-V
Request for amendment the GSM (+/-15) instead of GSM (+/-10%)	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 16.02.2016 for amendment the GSM (+/-15) instead of GSM (+/-10%) in respect of 29 <sup>th</sup> Adv Licences which was decided by NC in its different meetings. NC decided to ask the firm to appear before NC on 29.09.2016 to explain their case and deferred the case for re-listing on 29.09.2016.	

(83)

Case No.157	M/s. Tulip Clothing Pvt. Ltd.
NC Meeting No. 11/AM-17 dt 01.09.2016	File No. 01/84/050/00462/AM-09/DES-V
RA. F.No. 32/24/040/00061/AM09	
Re-fixation of norms in respect of Advance Authorization No. 3210039804 dated 19.02.2009	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 30.05.2016 alongwith sample for re-fixation of norms in respect of Advance Authorization No.3210039804 dated 19.02.2009 which was decided by NC in its meeting No. 19/10 dated 06.08.2009. Accordingly, Committee decided to send the request of the firm to DC(MSME) for examine/ comments of the case and deferred the case for re-listing on 29.09.2016.	

(84)

Case No.158	M/s. Jiva Designs Pvt. Ltd.
NC Meeting No. 11/AM-17 dt 01.09.2016	File No.01/84/171/20/AM-17/DES-V
RA. F.No. 05/23/039/007/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392813 dated 14.01.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD, CAM and Measurement Chart as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(85)

Case No.159	M/s. Maya Exports Corporation
NC Meeting No. 11/AM-17 dt 01.09.2016	File No. 01/84/050/100/AM-15/DES-V
RA. F.No. 05/24/040/103/AM15	
Re-fixation of norms in respect of Advance Authorization No. 0510387777 dated 30.05.2014.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 05.07.2016 for re-fixation of norms in respect of Advance Authorization No. 0510387777 dated 30.05.2014 which was decided by NC in its meeting No. 18/84 dated 07.08.2014. Accordingly, Committee decided to send the request of the firm to DC(MSME) for examine/ comments of the case and deferred the case for re-listing on 29.09.2016.	

(86)

Case No.160	M/s. Uniray Medical LLP
NC Meeting No. 11/AM-17 dt 01.09.2016	File No.01/84/050/00394AM-15/DES-V
RA. F.No. 03/95/040/00805/AM15	
Fixation of norms in respect of Advance Authorization No. 0310792342 dated 24.12.2014	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the CAD, measurement chart and sketch in this case. The reply of the firm has been received on 28.06.2016. NC decided to defer the case for re-listing on 29.09.2016.	

(87)

Case No.161	M/s. Shankar Packagings
NC Meeting No. 11/AM-17 dt 01.09.2016	File No. 01/84/050/00144/AM-16/DES-V
RA. F.No. 03/95/040/00173/AM16	
Fixation of norms in respect of Advance Authorization No. 0310797019 dated 02.07.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that reply of the firm has been received on 26.07.2016 as desired by Deptt. of C&PC issued on 11.06.2016 to furnish the deficiency letter issued on 04.04.2016. NC decided to defer the case for 29.09.2016.	

(88)

Case No.162	M/s. Shankar Packagings
NC Meeting No. 11/AM-17 dt 01.09.2016	File No. 01/84/050/00146/AM-16/DES-V
RA. F.No. 03/95/040/00175/AM16	
Fixation of norms in respect of Advance Authorization No. 0310797021 dated 02.07.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that reply of the firm has been received on 26.07.2016 as desired by Deptt. of C&PC on 11.07.2016 to furnish the deficiency letter issued on 04.04.2016. Accordingly, NC decided to defer the case for 29.09.2016.	

(89)

Case No.163	M/s. Ginza Industries Ltd.
NC Meeting No. 11/AM-17 dt 01.09.2016	File No. 01/84/050/00345/AM-15/DES-V
RA. F.No. 03/94/040/00715/AM14	Adv. Authorisation No. 0310790777 dated 5.11.2014
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that Addl. DGFT, Mumbai vide letter dated 22.02.2016 have informed that M/s. Ginza Industries Ltd., Mumbai was applied to their office for amendment in description of import item No. 2 as Elastomeric/Lycra R Fiber Elastane Fiber DT EX22DEN20 Type/Spandex Bare Yarn R/W 20D on the basis of norms fixed by NC on 05.02.2015 in respect of Adv. Authorisation No. 0310790777 dated 5.11.2014. The above request of the firm has been considered by RA, Mumbai on 17.02.2016 and copy forwarded to this office for further necessary action. Accordingly, Committee decided to defer the case for 29.09.2016.	

(90)

Case No.164	M/s. Maya Exports Corporation
NC Meeting No. 11/AM-17 dt 01.09.2016	File No. 01/84/050/00286/AM-14/DES-V
RA. F.No. 05/24/039/00311/AM14	
Re-fixation of norms in respect of Advance Authorization No. 0510372651 dated 05.12.2013	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 05.07.2016 for re-fixation of norms in respect of Advance Authorization No. 0510372651 dated 05.12.2013. Accordingly, Committee decided to defer the case for 29.09.2016.	

(91)

Case No.115	M/s. Chelsea Mills Ltd.
NC Meeting No. 11/AM-17 dt 01.09.2016	File No. 01/84/171/094/AM-17/DES-V
RA. F.No. 05/25/039/013/AM14	
Fixation of norms in respect of Annual Advance Authorization No. 0510393403 dated 27.02.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. Accordingly, Committee decided to defer the case for 29.09.2016.	

(92)

Case No.117	M/s. Orient Craft Ltd
NC Meeting No. 11/AM-17 dt 01.09.2016	File No. 01/84/171/108/AM-17/DES-V
RA. F.No. 05/27/039/021/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. Accordingly, Committee decided to defer the case for 29.09.2016.	

(93)

Case No.118	M/s. Orient Craft Ltd
NC Meeting No. 11/AM-17 dt 01.09.2016	File No. 01/84/171/109/AM-17/DES-V
RA. F.No. 05/27/039/021/AM15	

Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. Accordingly, Committee decided to defer the case for 29.09.2016.

(94)

Case No.119	M/s. Orient Craft Ltd
NC Meeting No. 11/AM-17 dt 01.09.2016	File No. 01/84/171/110/AM-17/DES-V
RA. F.No. 05/27/039/021/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. Accordingly, Committee decided to defer the case for 29.09.2016.	

